

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SECOND REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-second Report.

2. The Committee met on the 27th April, 1970, for—

I. Allocation of time to the Resolutions set down in the List of Business for Friday the 1st May, 1970.

II. Classification and allocation of time for discussion of the following Bills under Rules 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively:—

- (1) The Constitution (Amendment) Bill, 1970 (Amendment of articles 16, 19, etc.) by Shri Madhu Limaye.
- (2) The Companies (Amendment) Bill, 1970 (Insertion of new sections 224A, 224B and 224C) by Shri Chintamani Panigrahi.
- (3) The Prevention of Food Adulteration (Amendment) Bill, 1970 (Amendment of sections 2, 3, etc.) by Shri Tenneti Viswanatham.

III. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1970 (Insertion of new articles 24A and 24B) by Shri George Fernandes.
- (2) The Constitution (Amendment) Bill, 1970 (Amendment of article 222) by Shri Om Prakash Tyagi.

Allocation of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 1st May, 1970, had been invited to present their views on their Resolutions before the Committee. Shri Indrajit Gupta attended the sitting.

4. The Committee recommended the allocation of time as follows:—

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| (1) Resolution regarding Economic and Social problems of West Bengal | 2 hours |
| (2) Resolution regarding Interim relief to Central Government employees | 2 hours |

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Chintamani Panigrahi attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below:—

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| (1) The Constitution (Amendment) Bill, 1970 (Amendment of articles 16, 19, etc.) by Shri Madhu Limaye | 2 hours |
| (2) The Companies (Amendment) Bill, 1970 (Insertion of new sections 224A, 224B and 224C) by Shri Chintamani Panigrahi | 1½ hours |
| (3) The Prevention of Food Adulteration (Amendment) Bill, 1970 (Amendment of sections 2, 3 etc.) by Shri Tenneti Viswanatham | 2 hours |

Examination of Constitution (Amendment) Bills

7. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

8. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1970 (*Insertion of new articles 24A and 24B*) by Shri George Fernandes.

The Bill sought to insert new articles 24A and 24B in Part III of the Constitution with a view to make the right to employment and to monetary assistance in case of unemployment and right to free, compulsory and uniform education fundamental rights in order to make them justiciable.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1970 (*Amendment of article 222*) by Shri Om Prakash Tyagi.

The Bill sought to amend article 222 of the Constitution so as to provide that Judges of High Courts of States, including the Chief Justices, shall be transferred after every term of five years or sooner, if necessary, by the President, in consultation with the Chief Justice of India, from one High Court to another High Court.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in paragraph 6 above, be agreed to by the House; and
- (iii) Sarvashri George Fernandes and Om Prakash Tyagi be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;
April 27, 1970
Vaisakha 7, 1892 (Saka)

G. G. SWELL.
Chairman,
Committee on Private Members' Bills
and Resolutions.